MOTION FOR ELECTION TO THE CENTRAL SUPERVISORY BOARD

Re. Alleged Corruption

TEH DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Madam, I beg to move the following Motion:

That in pursuance of Clause (0 of sub-section (2) of section 7 read with Clause (a) of sub section (1) of Section 8 of the Pre-natal Diagnostic Techniques (Regulation Prevention of Misuse) Act, 1994, this House do proceed to elect in such manner as the Chairman may direct, one woman member from among the members of the House to be a member of the Central Supervisory Board."

The question was put and the motion was adopted.

SHRIMATI CHANDRIKA ABHINANDAN JAIN (Maharashtra): Madam, I want to raise a question about the textile industry and hank yam.

THE DEPUTY CHAIRMAN: Have you taken permission?

SHRIMATI CHANDRIKA ABHINANDAN JAIN: I have given my notice in the morning. I am sure you arc going to given me permission today.

THE DEPUTY CHAIRMAN: it is not here before me in my papers.

SHRIMATI CHANDRIKA ABHINANDAN JAIN: Have I your permission to raise it today, Madam?

THE DEPUTY CHAIRMAN: Not today May be tomorrow we will see.

Okay? But not today becasue for today the names have already been cleared.

SHRIMATI **CHANDRIKA** ABHINANDAN JAIN: I have given the notice in the morning. So, if you can throwsome light on the procedure...

THE DEPUTY CHAIRMAN: Procedure cannot be discussed on the floor of the House, you come to the chamber, and we will tell you.

RE. ALLEGED CORRUPTION IN THE S.C. RAILWAYS TENDERS

SHRI MOHAN BABU (Andhra Pradesh): Hon. Madam Deputy Chairman, in the South Central Railway, according to press reports which appeared on 30.7.95, 31.7.95 and 1.8.95 in the Andhra Prabha, a Telugu daily, an estimated amount of Rs 25 crores was swindled away in the name of Single Tenders and Special Limited Tenders. By this system, sometimes amounts were paid much more than the estimated amounts, including the South Central Railway. For example, in the Bellary-Rayadurga section, in 1992, to establish the signalling system, Rs 7.45 lakhs more were paid to save time, but the works were not completed in time. In the Hotge-Bijapur section, Rs 16 crores worth of works, and in the Miraj-Londa section, Rs. 145.51 crores worth of works were assigned to a few selected contractors in the name of Special Limited Tenders. This way of assigning works is against Indian Engineering law, sections 1213 and 1214, sub-section (ii) which says that any work which is for more than Rs. 5 lakhs requires calling of open tenders.

But, in the above said cases, the tender information was not leaked out to anybody except a few, selected individuals. Though there were nearly 200 pre-qualified contractors who could execute Rs. 50 lakhs worth of works in Hotge-Bijapur section, 27 contracts of Rs. 60 lakhs each were offered to the selected people, keeping others in the dark because the matter was not disclosed in favour of open tenders.

On the 12th of July. 1995 when all the Andhra Pradesh Members of Parliament

met the concerned South-Central Railway officials, this fact was brought to their notice. Still no action was taken by the South-Central Railways authorities.

The Press clippings indicate the persons involved in getting the contracts on a priority treatment and the audit objection to it. It is a glaring example mentioned in the Press that in the Londa Road-Kottur section of the South-Central Railway, ballast work was assigned at Rs. 350 per cubic metre which is very high compared to a similar work executed previously at Hospet at Rs. 168/per cubic metre. This kind of high rate was offered even at places where no such work was needed. Some qualified contractors were kept away from these works. I charge the South-Central Railway with favouritism and corruption.

The audit reports also objected to the way the South-Central Railway was offering works to a few, selected contractors with more margins and accepting the losses. Avoiding the open tender system and deviating from the Indian engineering law by the South-Central Railway need to be probed by the C.B.I.

Thank you very much, Madam. ... (Interruptions)

THE DEPUTY CHAIRMAN: It was his maiden speech. So he did not know what should be discussed in the House. Next time he will know it.

SHRI S. JAIPAL REDDY: (Andhra Pradesh): Madam, all the same, he has raised a very relevant and important matter.

श्री दिग्विजय सिंह (बिहार) : मैडम, एसोसिएशन करने की इजाजत तो दीजिए।

उपसभापति : नहीं, नहीं। आपने टेंडर नहीं किया उसका। आप पहले टेंडर सबिमट करिए ऐसोसिएशन करने का तब मैं आपको ऐलाऊ करूंगी।

SHRI S. JAIPAL REDDY: Madam Mr. Mohan Babu, though it is his maiden intervention has made a very important point about the illegal railway contracts.

RE: REPORTED THREAT TO LIFE OF FILM ACTRESS, MISS MANISHA KOIRALA AND BOMB ATTACK ON FILM DIRECTOR, SHRI MANI RATNAM

श्री सैयद सिब्ते रजी (उत्तर प्रदेश): मैडम, आपकी अनुमति से मैं सदन का ध्यान इस वक्त बहुत ही महत्वपूर्ण मुद्दे की तरफ दिलाना चाहुंगा। आज हमारी फिल्मों के अदंर जिस तरह से हिंसा और सेक्स का प्रदर्शन हो रहा है, उससे हमारा हर परिवार, देश का पूरा समाज जो है, वह किसी न किसी तरह से प्रभावित हो रहा है। फिल्मों में हिंसा हो रही है, उसके बारे में हम लोग रोज यहां सवाल उठाते हैं और जब भी मौका होता है, उस पर हम चर्चा करते हैं और जब भी मौका होता है, उस पर हम चर्चा करते हैं लेकिन दख की बात है कि जब आज हिंसा करने वाले चाहे वे सामाजिक तत्व हों या किसी और तरह के माफिया गिरोह के लोग हो, उनके खिलाफ जब कोई फिल्म बनाई जाती है तो फिल्म बनाने के जो प्रोड्यूसर और डायरेक्टर है,उन के ऊपर जानलेवा हमले होते हैं। मैं सदन का ध्यान मणिरत्नम जिन्होंने अभी "बॉम्बे" फिल्म बनाई है जिसके अंदर साम्प्रदायिक सौहार्द के बारे में बहुत ज्यादा ध्यान दिया गया है, उन पर कृछ दिन पहले मद्रास बम के जरिए हमला किया गया और उनकी जान लेने की कोशिश की गई। खुशी की बात है कि उनकी जान बच गई लेकिन वे उसमें काफी बूरी तरह से घायल भी हए।

मैडम, आप जानती हैं कि सिनेमा का योगदान हमारे सामाजिक जीवन में बहुत ज्यादा है लेकिन इस तरह से जिस तरह से हिंसा फिल्मों के अदंर बढ़ती जा रही है, वह भी कोई बहुत अच्छी बात नहीं है। जो अभी मणिरत्नम जी के ऊपर हुआ है, वह काफी निन्दनीय है, और मैं उसकी भर्त्सना करता हं लेकिन उसी के साथ —साथ फिल्मों के अदंर सेन्सेशन और जज्बाती कैफियत, हैजानी कैफियत पैदा करके फिल्म चलाने का जो एक ट्रेंड पैदा हुआ है, उसके ऊपर भी मैं अपनी आलोचना प्रकट करना चाहता हूं कि अभी कुछ दिन पहले आप जानती हैं, कि मनीषा कोइराला जो एक अच्छी एक्ट्रेस हैं, उन पर भी जानलेवा हमला करनी की धमकी दी गई थी लेकिन किस तरह से उनका व्यापारीकरण किया गया है उस धमकी से फायदा उटाने के सिलसिले में कि एक अखबार के अंदर एक फिल्म का जिस तरह से एक ऐडवटाईजमेंट प्रकाशित किया गया है, वह बहुत ही आपत्तिजनक हैं और मनीषा कोइराला जो कि एक बहुत